

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

TUESDAY, THE TWENTY NINTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

CONTEMPT CASE NO: 2123 OF 2024

Contempt case filed under Sections 10 to 12 of Contempt of Courts Act to punish the respondent herein for willfully disobeying due to misrepresentation during the court proceedings held on dated 23.09.2024 passed in W.A.No.1113 of 2024.

Between:

Durvasula Sita Mahalakshmi, W/o.D.V.S.Ram Prabhakar, Aged 50 years, Occ. Software Employee, R/o. Darjeeling Tower, Apartment 6D, Floor 6, Hill County Apartments, Hill County, Bachupally, Hyderabad.

...PETITIONER

AND

B. Uday Shankar Raju, S/o. Sita Ramchandra Raju, aged about 44 years, Occ. Service, R/o. 9D, Nainital Tower, Hill County, Bachupally, Hyderabad, Telangana - 500118 President of M/s Hill County Apartment Owners Association.

...RESPONDENT

Counsel for the Petitioner: SRI N. KRISHNA SUMANTH

**Counsel for the Respondent: Mr. A. RAVINDER REDDY Sr. Counsel REP. FOR
MR. JELLA SRIKANTH**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

CONTEMPT CASE No.2123 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. N.Krishna Sumanth, learned counsel for the petitioner.

Mr. A.Ravinder Reddy, learned Senior Counsel representing Mr. Jella Srikanth, learned counsel for the respondent.

2. This contempt petition has been filed alleging wilful disobedience due to misrepresentation during the court proceedings held on 23.09.2024 in W.A.No.1113 of 2024.

3. In view of the order passed today in W.A.No.1113 of 2024, based on the submission made by Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of learned Advocate General, who has appeared in the connected matter i.e., W.A.No.1113 of 2024, that M/s.Hill County Apartment Owners Association

has been registered under the provisions of the Telangana Mutually Aided Cooperative Societies Act, 1995, and a certificate has been issued to the aforesaid Society on 23.10.2024, we are not inclined to proceed further with the contempt proceedings.

4. Accordingly, the contempt case is disposed of.

//TRUE COPY//

Sd/- I. NAGA LAKSHMI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to Sri N Krishna Sumanth, Advocate [OPUC]
2. One CC to Sri Jella Srikanth, Advocate.[OPUC]
3. Two CD Copies

Plp/gh

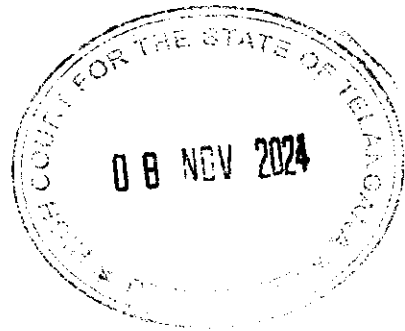
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HIGH COURT

DATED:29/10/2024

ORDER

CC.No.2123 of 2024



DISPOSING OF THE CONTEMPT CASE

⑤ copies

Sr
7/11/24